

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 125 of 2019

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

Order No. 05: Dated: 7th July, 2020

Per Ananda Sen, J.:

Four weeks' time is allowed to the petitioner to remove the defects as pointed out by the office.

J.C. to S.C. I is present for the respondent-State.

(ANANDA SEN, J.)

MM